

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 118/MP/2018**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPA dated 25.7.2013 (PTC-PPA) and procurers PPA for claiming compensation on account of events pertaining to Change in Law.

Date of Hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : TRN Energy Private Limited

Respondents : Paschimanchal Vidyut Vitran Nigam Limited and Others

Parties present : Shri Ratan K. Singh, Advocate, TRN Energy  
Shri Suraj Prakash, Advocate, TRN Energy  
Shri Ashish Anand Bernard, Advocate, PTC India  
Shri Paramhans, Advocate, PTC India  
Shri Rajiv Srivastava, Advocate, UPPCL  
Shri Deepak Raizada, UPPCL

**Record of Proceedings**

Learned counsel for UPPCL submitted that after reserving the order in the petition, there are certain developments in UPERC with regard to the jurisdiction of the Petitioner and therefore, learned counsel requested for time to file its reply. Learned counsel for UPPCL further requested to list the matter for hearing. Learned counsel for the Petitioner had no objection in this regard

2. After hearing learned counsels for the Petitioner and UPPCL, the Commission directed UPPCL to file its reply by 8.11.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 16.11.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**